

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-105
IB-344(ND)/2020

IN THE MATTER OF:

M/s. VMS Bathware (P) Ltd.

Vs.

M/s. Ferrous Infrastructure (P) Ltd.

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 9 IBC code 2016

Order delivered on 09.04.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. Counsel for the Operational Creditor is permitted to serve private notice at Registered Office Address of the Corporate Debtor by all modes and file the proof of service along with affidavit on or before next date of hearing.

List the matter on 05.05.2021.

— sd' —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— sd' —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)